

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5411  
ANSWERED ON:27.04.2015  
EDUCATION TO WOMEN  
Kataria Shri Rattan Lal

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether employment centres in the vicinity and also higher education would encourage participation of women in various education related activities particularly in enhancing women employment;
- (b) if so, the steps taken by the Government in this regard;
- (c) whether the Government runs any campaign to encourage Government and Non-Government Organisations for enhancing employment opportunities specially for women in the country; and
- (d) if so, the details thereof and if not, the steps taken/proposed to be taken by the Government in this regard?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) & (b): India has a network of 978 employment exchanges that offer a variety of employment related services to all including women. Government has implemented the National Career Service having a portal for online registration and posting of jobs for job-seekers including women.

(c) & (d): Government has taken various steps to improve status of women workers which include earmarking of funds under various Central schemes for skill development, asking States to facilitate easy registration of workers involved in construction work and also spend higher proportion of building and other construction worker welfare cess on skill development of registered workers and their families. With a view to providing social security to unorganised workers, the Government has enacted the "Unorganized Workers' Social Security Act, 2008" and has substantially increased ambit of Rashtriya Swasthya BimaYojana (RSBY) to cover larger cross section of workers and their families.

Equal Remuneration Act, 1973 provides for payment of equal remuneration to men and women workers for the same work or work of similar nature without any discrimination. The Act is effectively enforced by the Central and State Government by conducting regular inspections to detect the violation of provisions of the Act by establishments. The office of Chief Labour Commissioner (Central) in the Central Sphere and State Govt. in State Sphere are the appropriate authorities to conduct inspection to ensure implementation of the provisions of the Act. Officers of the appropriate Government notified as Inspectors make inspections and prosecute those found violating provision of the Act. The act extends to whole of India.